

cent as per letter No. PBD/1763 dated 6th November, 1975 and in all, the interest was paid in 3 instalments;

(c) whether the Bank in its letter No. PBD/659 dated 27th March, 1976 has disclosed the loss/non-availability/disappearance of the letter dated 2nd May, 1975 from the custody of the Bank;

(d) whether the Bank officials are involved in this matter and why the matter was not reported to the Delhi Police; and

(e) whether Government now propose to hand over the case to Police for inquiry as Bank has not been replying to letters of constituents?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes Sir, the letter of 2nd May, 1975 was received by the Bank. However the instruction to close the receiving account on 13-9-1975 could not be complied with as the letter was misplaced. The pass book is in the possession of the constituent and hence the question whether the entries have been carried out correctly can be answered only on its production to the Bank.

(b) Even though initially the bank had applied incorrect rate of interest and the same was communicated to the constituent through a letter dated the 6th November, 1975, the mistake was later on rectified by the bank and the constituent was paid the interest upto-date on the terms and conditions as applicable to staff members.

(c) Yes, Sir.

(d) and (e). The matter was not reported to the police, by State Bank of India as no criminal offence was involved in the non-compliance of a constituent's instruction. The bank is however, looking into the accountability of the staff involved and will take appropriate action against the officials concerned.

Recurring Deposit Accounts in State Bank of India, Chandni Chowk, Delhi

2861. **SHRI PIUS TIRKEY:** Will the Minister of FINANCE be pleased to state:

(a) whether the State Bank of India, Chandni Chowk, Delhi had received a letter dated 2nd April, 1976 in regard to 4 recurring Deposit Accounts Nos. S-5/13, 14, 15 and 16 from the constituents pointing out financial irregularities;

(b) whether the Delhi Branch letter No. PBD/659 dated 27th March, 1976 contradicts the position explained by the New Delhi LHO in letter No. GMO-18/8767 dated 21st November, 1975; and

(c) whether Government propose to institute inquiry against officers concerned and the Chief Manager of Delhi Branch and also the officers of the LHO, New Delhi who suppressed the facts and adopted the harassing and deceitful attitude towards the constituents?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir.

(b) State Bank of India considers that there is no contradiction in the contents of the two letters

(c) The bank has reported that it is already looking into the accountability of the staff involved and will take appropriate action against the officials concerned.

श्रीवत्स कम्पनिर्वो को धारायत-निर्यात लाइसेंस जारी करना

2862. श्रीवत्स कृष्ण देव नारायण धारवः क्या वाणिज्य तथा नागरिक प्रति और सहकारिता मन्त्री यह बताने की कृपा करेंगे कि :

(क) किन-किन स्वदेशी एवं विदेशी शोध तथा रासायनिक कम्पनिर्वो तथा